

13.

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) No. 102/NCLT/AHM/2017  
c.w. CA (CAA) No. 66/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017**

Name of the Company: Anveshan Textile Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	PETITIONER	Swati Soparkar
2.				

**ORDER**

Learned Advocate Ms. Swati Soparkar present for Petitioners.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 21.09.2017

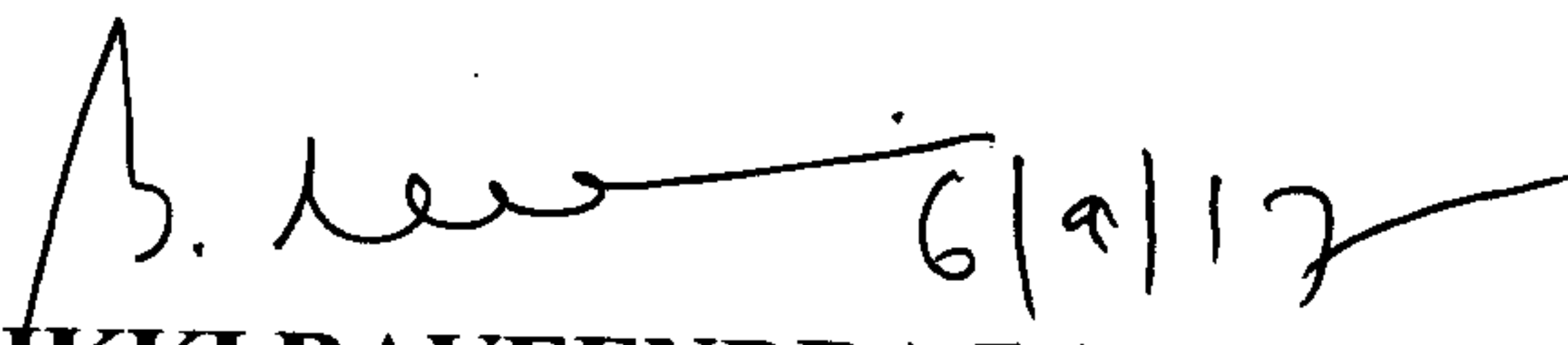
Petitioner shall advertise Notice of hearing of this petition in "Indian Express" and "Sandesh" Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, and Official Liquidator informing the date of hearing.



Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.09.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 6th day of September, 2017.